

LOK SABHA DEBATES

1

LOK SABHA

Monday, September 4, 1972/Bhadra
13, 1894 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR SPEAKER in the Chair]

MISCELLANEOUS MATTERS RAISED BY MEMBERS

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir I gave some notices with regard to the take-over of Shaw Wallace it is a very scandalous thing because millions of rupees of black foreign exchange amassed in Switzerland, Tangiers and Hong Kong by R P Goenka and K P Goenka group is being utilised to take over Shaw Wallace which is a good company I have given you notice I have got some materials Today is the last day We may not be able to say anything for the next two months

MR SPEAKER Unless I call you, do not get up For the last three days all the time you are telling me this is the last day and so you should be allowed to say something This is the third last day Everything that was allowed on the first day will come up I think that you should be satisfied with that On that day you came up with something again on the second last day and then this is the third last day After all there should be some limit to these things

SHRI JYOTIRMOY BOSU I have written to you and given notice to you seeking your permission on a matter which is vitally important

MR SPEAKER You do not care to get my permission yet you do not know whether I have given it or not,

2

SHRI JYOTIRMOY BOSU I wait for your permission now

MR SPEAKER Should I treat this also as the last day?

SHRI DINEN BHATTACHARYA (Serampore) Yes, Sir, thanks to Mr Raj Bahadur First, second and then the fourth

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS SHIPPING
AND TRANSPORT (SHRI RAJ
BAHADUR) Thanks to you not
to me

MR SPEAKER There are many matters which are strictly State subjects

11 04 hrs

Re QUESTION OF PRIVILEGE

SHRI JYOTIRMOY BOSU (Diamond Harbour) Let us take up the privilege issue involving Mr A K Shah

MR SPEAKER I have decided to send it to the Privileges Committee

SHRI JYOTIRMOY BOSU Shall I quote the relevant part of May's Parliamentary Practice?

MR SPEAKER You quote it when I do not agree As you said, there are three parts of that privilege motion One was under prosecution Previously I had decided to refer only two but now I think they could not be separated from each other and I had referred the whole matter to the Privileges Committee—all the three parts Kmdly do not thump the tables That annoys certain people here Now, what am I to do about those matters which are purely State matters?

SHRI JYOTIRMOY BOSU, As for example?